

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.207-IA/161(AHM)2022  
in  
**CP(IB) 487 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India & Anr  
V/s  
Shirpur Power Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 30/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/Liquidator	:Ms.Prachi Shah, Adv.
For the Respondent	:Mr.Arjun Sheth, Adv. For R-1 to R-5 None for the R-6

**ORDER**

As per last order written synopsis filed by the applicant liquidator. However, counsel appearing for Respondent No.1 to 5 stated that due to inadvertence same could not be filed and seeks one more indulgence to file this. Be-filed within 7 days.

Re-list on-19.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**